

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 16/05/2018

Misc. Application No.108 of 2018
And
Appeal No.142 of 2018

Mr. Arvind Bhimji Makwana
7/146, Municipal Slum Quarters,
Opp. Tirupati Estate, Saraspur,
Ahmedabad, Gujarat.

... Appellant

Versus

Securities and Exchange Board of India
Plot No.C4-A, 'G' Block,
Bandra Kurla Complex,
Bandra (East),
Mumbai – 400 051.

... Respondent

WITH
Misc. Application No.109 of 2018
And
Appeal No.143 of 2018

Mr. Prajapati Ganeshbhai Punamchand
59, Hirabhai Market,
Diwaan Ballubhai Road,
Ahmedabad, Gujarat.

... Appellant

Versus

Securities and Exchange Board of India
Plot No.C4-A, 'G' Block,
Bandra Kurla Complex,
Bandra (East),
Mumbai – 400 051.

... Respondent

WITH
Misc. Application No.110 of 2018
And
Appeal No.144 of 2018

Mr. Naidu Mohanbhai Narayanbhai
74/1772, Gujarat Housing Board,
Meghani Nagar,
Ahmedabad, Gujarat.

... Appellant

Versus

Securities and Exchange Board of India
Plot No.C4-A, 'G' Block,
Bandra Kurla Complex,
Bandra (East),
Mumbai – 400 051.

... Respondent

Mr. Shahid Pathan, Advocate for Appellants.

Mr. Nishant Upadhyay, Advocate i/b K. Ashar & Co.
for the Respondent.

CORAM : Justice J.P. Devadhar, Presiding Officer
Dr. C.K.G. Nair, Member

Per : Justice J.P. Devadhar (Oral)

1. Not on board. Mentioned by the Counsel for appellants and taken up for hearing by consent of the parties.
2. After the matters were argued for some time, Counsel for appellants sought to withdraw the appeals and also the Misc. Applications with liberty to file fresh appeals along with Misc. Applications by incorporating additional documents in the memo of appeal as are deemed necessary.

3. Accordingly, all three appeals as also the Misc. Applications are allowed to be withdrawn with liberty to file fresh appeals along with Misc. Applications within a period of four weeks from today.
4. If fresh appeals along with Misc. Applications are filed within four weeks from today, then the court fees paid on the present appeals may be adjusted against the court fees payable on fresh appeals that may be filed by the appellants.
5. All three appeals as also Misc. Applications are disposed of in the above terms with no order as to costs.

Sd/-
Justice J.P. Devadhar
Presiding Officer

Sd/-
Dr. C.K.G. Nair
Member

16/05/2018
prepared & compared by-dg